

13

ORDER SHEET.

T.A.No.965/87

16.11.1988/

Hon. D.S. Misra- AM
Hon. G.S. Sharma - JM

Some of the petitioners are present in person and again request for adjournment on the ground that their counsel Shri S.P.Gupta has not come today due to illness of his daughter. The adjournment is opposed on behalf of the respondents. Shri Lalji Sinha for the ~~xxx~~ government respondents and Shri R.S.Ojha for some private respondents in other connected cases are present. The order sheet shows that there is stay order and even on 6.10.88 when this case came up for hearing and request for adjournment was made on behalf of the petitioners ~~which~~ was allowed only on the condition that Shri S.P.Gupta will not seek further adjournment. An adjournment was sought by Sri Gupta ^{yesterday} ~~not~~ but no request has come from him today, though the petitioners have made a request for adjournment. It has been represented before us on behalf of the respondents that on account of the stay order, the Railway Administration is suffering great difficulty and some other employees are also adversely affected thereby. In these circumstances, we vacate the stay order granted earlier in this case, but in the interest of justice, we adjourn the case to 21.12.1988 for final hearing.

J.M.

A.M.

Before the order sheet could be signed, Shri S.P.Gupta, Advocate for the petitioners approached one of us in the Chamber during the lunch interval and explaining his personal difficulties to hear the case tomorrow and not to order. He undertakes to inform the for the opposite parties. Let the for hearing on 17.11.88. The order vacating of stay order made in the meantime.